#### Malpractices and Mismanagement in Aluminium Corporation of India Limited

\*140. SHRI MONORANJAN ROY: SHRI KALYAN ROY: SHRI N. H. KUMBHARE: SHRI L. MAHAPATRO:

Will the Minister of LAW, JUSTICE AND COM<sup>1</sup> E FAIRS be pleased to state:

- (a) whether Government have received representations regarding various malpractices by M/'s. Aluminium Corporation of India Limited, Asansol, which belongs to one of the Monopoly Houses;
  - (b) if so, the details thereof;
- (c) whether any enquiry has been made; if so, when;
- (d) whether inspection under the Company Act has been ordered; and
- (e) if so, the date of the institution of the enquiry and by when it is likely to be completed?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. GOKHALE): (a) and (b) The following allegai'i 's against the company have been brought to the notice of the Government:

- (1) Declaration of lock out with a notice to the Government demanding various concessions:
- (2) C -:;,ligation from reserve and surplus of Ps. 67-5 lacs in the year 1971-72 when tie company was running at a loss;
  - (3) Issue of bonus shares by the company.
- (c) An investigation under Section 15 of Industries (Development and Regulation) Act, 1951 was ordered on 18th May, 1974.
  - (d) Yes, Sir.
- (e) The Inspection under section 209 (4) of the Companies Act, 1956 was ordered on 20-9-1974. The work is expected to be completed soon.

# Construction of Foot-Bridge in Kangra Valley

- \*141. SHRI BEZAWADAPAPIREDDI: Will the Minister of RAILWAYS be pleased to state :
- (a) whether Government propose to construct another overhead foot-bridge

at the Chainage point No. 6100 at the Kangra Valley Railway Realignment Project;

- (b) if so, what are the details thereof; and
- (e) by when the bridge is likely to be completed?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) to (c) The proposal to provide foot-overbridge in Chainage 6100' on the realignment of Kangra Valley Railway line, is under examination and no decision has been taken as yet. It is, therefore, too early to say if and when it will be completed.

### Petitions under Article 226 of the Constitution of India

\*142. SHRI K. N. DHULAP: SHRI S. W. DHABE: PROF. N. M. KAMBLE:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) the number of Writ Petitions under Article 226 of the Constitution of India which are pending in various High Courts in the country; and
- (b) whether Government propose to constitute special Benches for speedy disposal of the petitions?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) The information is being collected and will be laid on the Table of the 1 louse.

(b) The Chief Justice of each High Court frequently reviews the pendency of cases and constitutes special benches from time to time for speedy disposal of petitions requiring priority in consideration.

#### Wagon Industry

•143. SHRI LOKANATH MISRA: SHRI K. P. SINGH DEO: SHRI M. P. VARMA: SHRI SITARAM SINGH:

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that orders for the • supply of 12,000 wagons, tenders for wti

51

were invitee: recently by the Railways, have not been placed till now;

- (b) if so, the reasons for not placing the orders;
- (c) whether it is also a fact that the quotations given by the wagon manufacturers themselves are valid til! the end of March this year; and
- (d) if so, the action proposed to be taken in this regard.

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes, Sir.

- (b) As the tenders have not yet been finalised, the orders could not be placed.
- (c) and (d) Tenders were opened on 16-12-74 and they are valid upto 15-4-75. The tenders are under various stages of scrutiny and placement of orders will depend upon the availability of funds.

## Cancellation of Licence to M/s. C. F. Fulford (India) Pvt. Ltd

\*144. SHRI RABI RAY : SHRI N. G. GORAY :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

- (a) whether it is a fact that licence granted to M/s. C. F. Fulford (India) Private Limited, a drug manufacturing company owned by the American Pharmaceutical Company, has been cancelled;
- (b) whether the company had falsely represented its case for the grant of the licence; and
  - (c) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): (a) No industrial licence has been granted to this unit, (b) and (c) In their application for the grant of Industrial licence under I (D & R) Act, 1951 received on 33-9-1974 M/s C.F. Fulford (India) Pvt.

Ltd., proposed the manufacture of the following items:

Item	Annual capacity
1. Gentamycin Sulphate	1000 kgs.
2. Tablets	360 million Nos.
3. Injectables	8100 litres
4. Ointments & Creams	25000 kgs.
5. Solutions	11000 litres
6. Capsules	5000 million Nos.

The application of the party for the grant of an industrial licence is under examination of the Government.

This party, along with some others, has been given an opportunity to indicate the reasons for not obtaining COB licence under the industrial licensing policy. No reply has so far been received.

#### Calcutta Metropolitan Transport Project

- \*145. SHRI SARDAR AMJAD ALI: Will the Minister of RAILWAYS be pleased to state :
- (a) whether it is a fact that the cost of Calcutta Metropolitan Transport Project has gone up;
- (b) whether it is because of the delay in the implementation of the project or for other reasons; and
  - (c) if so, what are the details thereaf?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Yes, Sir.

(b) and (c) The sanctioned estimated cost of the project at 1970 level of was Rs. 140-3 crores. The actual construction work had been taken up from October, 1973 and it was anticipated that the line would be commissioned by 1979. Due to the steep increase in intern., and home market prices since 1970 and not on account of any delay in executioH, the project is now anticipated to ci 250 crores at 1973-74 level of prices.